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Title: Need to set up a bench of Guwahati High Court at Silchar, Assam.

SHRI KABINDRA PURKAYASTHA (SILCHAR): It is a matter of great pleasure that the Parliament passed the North-Eastern Areas (Reorganization) and other Related Laws (Amendment) Bill to allow for the creation of High Courts in Tripura, Meghalaya and Manipur. All the three States are currently served by a Bench each of the Guwahati High Court the only one in the entire region serving Assam and six other States.

The Government should make effort to facilitate the remaining States with the same facility in consideration of very difficult communications of the States as those are situated in hilly region.

I am constrained to raise the demand of a Bench of the Guwahati High Court at Silchar, the nerve centre of the Barak Valley comprising of three districts Cachar, Karimganj and Hailakandi with a population of about 40 lakhs.

This is extremely necessary as the communication system between the Brahmaputra and Barak Valley is beyond description. The rail and road connections remain suspended during a major portion of the year and people cannot reach Guwahati easily situated 350 Kms away from the Barak Valley and people cannot file PIL, writ etc. for getting justice.

Secondly, this is also a fact that 40% of the pending cases and cases to be filed are from the Barak Valley and income from Barak Valley is not negligible.

I strongly demand that a Bench of the Guwahati High Court be allowed to function from Silchar to facilitate the people of the Barak Valley to get legal justice.